

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.835/97.

Dt. of Decision : 10-07-97.

T. Muni Subramanyam

.. Applicant.

VS

1. The General Manager, SC Rly,
Rail Nilayam, Sec'bad.

2. The Dy. Chief Mech. Engineer,
Carriage Repair Shop,
Settipally Post, Tirupathi.

.. Respondents.

Counsel for the applicant : Mr. K. Sudhakar Reddy

Counsel for the respondents : Mr. C.V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

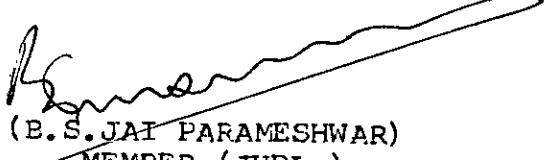
ORAL ORDER (PER HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

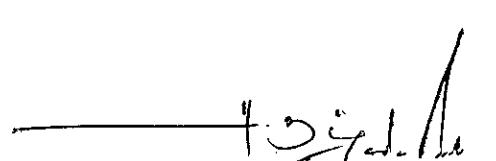
Heard Mr. K. Sudhakar Reddy for the applicant and Mr. C.V. Malla Reddy for the respondents.

2. From the facts of the case it is revealed that the applicant is son of the original land-owner. On the death of his father ^{for the land} compensation was paid to the applicant. He is in need of a suitable job in the Railways under the land displaced persons' quota.

3. The applicant is directed to submit a representation to R-2 in this regard within one month from to-day. The same shall be examined and disposed of by the respondents within 90 days thereafter with a suitable decision under the provisions of the scheme as also in the light of the judgements delivered by this Tribunal from time to time.

4. Thus the OA is disposed of. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

10.7.97
Dated : The 10th July, 1997.
(Dictated in the Open Court)

O.A. 834 & 835/97.

To

1. The General Manager, SC Rly,
 Railnilaya, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
 Carriage Repair Shop, Settipalli Post,
 Tirupati, Chittoor Dist.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.C.V.Malla Reddy, SC forRlys, CAT.Hyd.
5. One copy to HHRP.M(A) CAT.Hyd.
6. One copy to D. R. (A) CAT.Hyd.
8. One spare copy.

pvm.

26/7/97
C COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)
The Hon'ble Mr. B.S.Sai paranikar:M(C)

Dated: 10-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 835/97.

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn
Dismissed for default

Ordered/Rejected.

No order as to costs.

pvm

